

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

LOK SABHA
UNSTARRED QUESTION No. 1541

TO BE ANSWERED ON MONDAY, FEBRUARY 9, 2026/MAGHA 20, 1947(SAKA)

REIMBURSEMENT OF EXPENDITURE TO TELANGANA

1541. Shri Eatala Rajender:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the State Government of Andhra Pradesh has to reimburse an amount of Rs. 408.49 crore along with applicable interest to the Government of Telangana towards expenditure incurred on certain constitutional and statutory bodies located in Hyderabad till separate institutions are established in Andhra Pradesh, and

(b) if so, the details thereof along with the action taken by the Government to expedite the reimbursement of the said amount?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) &(b): Yes, the Government of Telangana vide letter no. 6/IST CELL/Fin./2022, dated 05.07.2022 had requested reimbursement of Rs.408.48 crore from the Government of Andhra Pradesh for the expenditure incurred on constitutional and statutory bodies such as the High Court, Raj Bhavan, and other common institutions that served both States.

The matter has been discussed in several meetings with the State Governments of Andhra Pradesh and Telangana. In the last such meeting held in the Ministry of Home Affairs on 03.02.2025, both the State Governments were requested to reconcile the expenditure on common institutions with the Principal Accountant Generals(AGs) of Telangana and Andhra Pradesh. Union Home Secretary has written to Comptroller and Auditor General of India (C&AG) on 25.06.2025 for expediting the reconciliation of expenditure on Common Institutions to facilitate finalization of accounts between the two States by the AGs of Telangana and Andhra Pradesh. Office of C&AG, vide letter dated 08.01.2026 has informed that a joint meeting of Accountant Generals (A&E) of both States and state government representatives was held, wherein the Finance Department of Andhra Pradesh has been entrusted with the responsibility of reconciliation of figures relating to common Institutions, in coordination with the Public Works Departments (PWDs). Further, the Principal Accountants General (A&E) of both states have also been directed to closely monitor the reconciliation process and complete it expeditiously.
